

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:581
ANSWERED ON:14.07.2014
AIR TRAFFIC RIGHTS
Karandlaje Km. Shobha

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the policy being adopted by the Government for allocation of traffic rights to Indian scheduled carriers operating on various international routes;
- (b) whether the Government has recently granted traffic rights to certain Indian scheduled carriers for operation on the new international routes and if so, the details thereof; and
- (c) the steps taken by the Government to give a major boost to Indian carriers and spur growth of the Indian Civil Aviation Sector by improving connectivity of Indian cities with international destinations?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

(a): The Government has laid down guidelines, as annexed, for allocation of traffic rights on international sector, which provide a level playing field to all eligible private airlines while retaining the primacy of the national carrier viz Air India. The allocation of traffic rights to an applicant airline depends on the availability of traffic rights under respective bilateral air services agreement and the traffic rights are allocated to private Indian carriers after considering the operational requirement of Air India.

(b) & (c): From May, 2013 onwards, traffic rights on the following new international routes have been granted to Indian scheduled carriers for operations:

Chandigarh-Dubai, Madurai-Dubai, Madurai-Kuala Lumpur, Kolkata- Guangzhou, Bagdogra-Kathmandu, Hyderabad-Riyadh, Bangalore-Abu Dhabi, Hyderabad-Abu Dhabi, Ahmedabad-Abu Dhabi, Goa-Abu Dhabi, Lucknow-Abu Dhabi, Pune-Abu Dhabi, Bangalore-Tehran, Delhi-Tehran, Chennai-Doha, Hyderabad-Doha, Lucknow-Doha. The allocation of traffic rights on new international sectors is expected to give a major boost to Indian carriers.